CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 324 of 2004

Jabalpur, this the 10th day of May, 2004

Hon'ble Mr.M.P. Singh, Vice Chairman Hon'ble Mr. Madan Mohan, Judicial Member

Firoz Ahmed S/o Shri Abdul Qaium Date of birth 1.1.1960 Section Engineer(W) R/o Flat No.4, Datt Arcade, South Civil Line Jabalpur.

APP LICANT

(By Advocate - Shri S. Paul)

VERSUS

- Union of India,
 Through its Secretary
 Ministry of Railway
 Railway Board
 New Delhi.
- The Chief Personnel Officer, Central Railway Mumbai CST Mumbai.
- The General Manager,

 West Central Railway/Engineering

 Branch Jabalpur.

RESPONDENTS

CRDER(ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main rliefs:-

- "(ii) Command the respondents to include a provision of re-valuation/retotalling for the written examination held for the selection in Railways including the promotional post of AEN.
- (iii) Command the respondents to re-valuate/re-tetal the applicant's anwser sheets for the written examination in question and in the event of selection he be directed to be considered in future selection/viva-voce etc. with all consequential benefits!
- 2. The brief facts of the case are that the applicant

is working as Section Enigneer in the pay scale of Rs.

6500-10500/. in the railways. He has participated in the selection to the post of Assistant Engineer in the pay scale of Rs. 7450-1200/-. According to him, he has dome very well in the written examination but his name does not find very place in the list of successful candidates. The applicant (Annexure-A44) has submitted a representation dated 12.3.2004/to the respondents for re-valuation/retotaling/marks awarded to him during the examination. Till now the respondents have not taken any decision on the representation of the applicant Aggrieved by this, he has filed this OA.

- 3.8 Heard the learned counsel for the applicant.
- 4. In the facts and circumstances of the case, we dispose of this OA at the admission stage itself, by directing the respondents to consider and decide the aforesaid representation dated 12.3.04(Annexure-A-4) of the applicant by passing a detailed, reasoned and speaking order within a period of 2 months from the date of receipt of copy of this order.
- 5. The applicant is directed to send a copy of this OA as well as copy of this order to the respondents within 15 days from the date of receipt of copy of this order.

(Madan Mohan) Judicial Member (M.P. Singh)
Vice Chairmana

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